



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ६, अंक २४]

गुरुवार, जून २५, २०२०/आषाढ ४, शके १९४२

[पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक ४८

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Public Universities (Amendment) Ordinance, 2020 (Mah. Ord. IX of 2020), hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,
Secretary (Legislation) to Government,
Law and Judiciary Department.

(Translation in English of the Maharashtra Public Universities (Amendment) Ordinance, 2020 (Mah. Ord. IX of 2020), published under the authority of the Governor).

HIGHER AND TECHNICAL EDUCATION DEPARTMENT

Mantralaya, Madam Cama Marg, Hutatma Rajguru
Chowk, Mumbai 400 032, dated the 25th June 2020.

MAHARASHTRA ORDINANCE No. IX OF 2020.

AN ORDINANCE

further to amend the Maharashtra Public Universities Act, 2016.

WHEREAS both Houses of the State Legislature are not in session ;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Public Universities Act, 2016, for the purposes hereinafter appearing ;

Mah. VI
of 2017.

(१)

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

Short title and commencement.

1. (1) This Ordinance may be called the Maharashtra Public Universities (Amendment) Ordinance, 2020.

(2) It shall come into force at once.

Amendment of section 109 of Mah. VI of 2017.

2. In section 109 of the Maharashtra Public Universities Act, 2016,— (1) in sub-section (3), after clause (g), after the existing proviso, the following proviso shall be inserted, namely :—

Mah. VI of 2017.

“Provided further that, for the academic year 2020-2021, with a view to extend the date of forwarding the compliance reports received from management to the State Government and the last date to grant the final approval to Start the new College or Institution by the Government, for the academic year 2020-2021, the dates referred to in clauses (f) and (g) of sub-section (3), as specified in column (2) of the Table hereto, shall be read as provided in column (3) of the said Table :—

Clauses	Date existing provision	Date for Academic Year 2020-21
(1)	(2)	(3)
(f)	On or before 1st day of May	On or before 30th June 2020
(g)	On or before 15th June	On or before 31st July 2020”.

(2) in sub-section (4), alter clause (d), after the existing proviso, the following proviso shall be inserted, namely :—

“Provided further that, for the academic year 2020-2021, the State Government may grant permission to Start the new course of study, subjects, faculties, additional divisions, etc. on or before 31st July 2020 to such Institution as it may consider fit and proper.”.

STATEMENT

Due to the outbreak of pandemic covid-19 decease, social and economic activities in the State including functioning of universities has come to a standstill, in the light of declaration of lockdown in the country since 24th March 2020.

2. As per the existing provisions of the Maharashtra Public Universities Act, 2016 (Mah. VI of 2017), time limit is prescribed for making application for Letter of Intent for opening a new College or Institution, scrutiny of application, granting the letter of Intent, compliance of the conditions of Letter of Intent, etc. Clause (f) of sub-section (3) of section 109 of the said Act provides that, compliance report, shall be scrutinized by the Board of Deans and be forwarded to the State Government with the approval of the Management Council on or before, 1st day of May in which the compliance report has been received. Clause (g) of said sub-section (3) provides that, the State Government, after considering the report of the university, may grant final approval to such management as it may consider fit and proper on or before 15th June, of the year in which such new College or institutions are proposed to be started. Similarly clause (d) of sub-section (4) of said section 109 provides that, the State Government may grant permission to Start new course of study, subjects, faculties and additional divisions, on or before 15th June of the year. However, due to outbreak of pandemic covid-19, it is not possible to follow time limit prescribed in the said Act.

In view of this, it is considered expedient to extend the date of forwarding the compliance report to the State Government with the approval of the Management Council, to extend the date of granting the final approval to Start the new College or institutions by the Government and to extend the date of grant the permission to Start the new course of study, subjects, faculties, additional divisions.

3. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Public Universities Act, 2016 (Mah. VI of 2017), for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,
dated the 24th June 2020.

BHAGAT SINGH KOSHYARI,
Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

SAURABH VIJAY,
Secretary to Government.